
(2022) 07 AFT CK 0004

Armed Forces Tribunal Principal Bench, New Delhi

Case No: OA 718 Of 2021 WITH MA 1753 Of 2022

Cmde MS Ratra (Retd)

APPELLANT

Vs

Union of India & Ors

RESPONDENT

Date of Decision: July 6, 2022

Hon'ble Judges: Rajendra Menon, Chairperson, (J); P.M. Hariz, Member (A)

Bench: Division Bench

Advocate: P.M. Tiwari, Manoj Kumar Gupta, Prabodh Kumar, Dr. V.S. Mahndiyan, Nitin Saxena

Final Decision: Disposed Of

Judgement

MA 1753/2022

1. This application has been filed by respondent No.5 for recalling the order dated 02nd May, 2022 proceeding ex-parte against the Bank (R-5).

2. Keeping in view the reasons indicated in the application and finding the same to be bona fide, this application is allowed and the order dated 02nd

May, 2022 is recalled.

3. Learned counsel for respondent No.5 informs that he has already filed the counter affidavit. The counter affidavit is, however, not available on

record, may be lying under defect. Learned counsel for respondent No.5 may check with the Registry and remove the defects, if any. Let a copy of

the counter affidavit be also served on learned counsels for other parties.

MA stands disposed of.

Â OA 718/2021

Counter affidavit has been filed by the respondents No.1 to 4. Applicant, if so, advised may file rejoinder within four weeks.

List the matter on 10th August, 2022.